

**IN THE INCOME TAX APPELLATE TRIBUNAL
DIVISION BENCH "A", CHANDIGARH
(VIRTUAL COURT)
BEFORE: SHRI. N.K.SAINI, VICE PRESIDENT AND
SHRI R.L. NEGI, JUDICIAL MEMBER**

ITA No. 658/CHD/2017
Assessment Year : 2009-10

M/s A.S Precision Machines Pvt. Ltd. G.T. Road, Mandi Gobindgarh	बनाम	The DCIT Central Circle-1 Ludhiana
स्थायी लेखा सं./PAN NO. AABCA4598B		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

निर्धारित की ओर से/Assessee by : None (Withdrawal Application)
राजस्व की ओर से/ Revenue by : Smt. Kusum Bansal, Addl. CIT

सुनवाई की तारीख/Date of Hearing : 23/02/2021
उद्घोषणा की तारीख/Date of Pronouncement : 23/02/2021

आदेश/Order

PER N.K. SAINI, VICE PRESIDENT:

This is an appeal filed by the Assessee against the order of the Ld. CIT(A)-5, Ludhiana dt. 13/01/2017.

2. During the course of hearing nobody was present on behalf of the assessee however withdrawal application has been furnished which read as under:

Sub:- Withdrawal of Appeal U/s 143(3) r.w.s 263 (Assessment Year 2009-10)
Reg: M/s A.S. Precision Machines Pvt. Ltd. # G.T. Road, Mandi Gobindgarh, Ludhiana

PAN: AABCA4598B, Acknowledgment No. ITA-658/Chandi-2017 Dt. 22.04.2014
Sir,

With due respect it is submitted that we have opt for Direct Taxes Vivad Se Vishwas Scheme and already filed VSVS-1 & 3 opting for settlement with the Income Tax Department in respect of our appeal filed with your office. As the department is in process to accept our application. So, we request you to allow us to withdraw our appeal pending with your office. You are requested to do the needful in the matter and oblige.

Anymore information shall be submitted to you as per your goodself directions.

Thanking you.

Yours Faithfully,

Sd/-

For A.S. Precision Machines Pvt. Ltd.

Mandi Gobindgarh

3. During the course of hearing it is noticed that the assessee has availed the immunity scheme i.e; Vivad Se Vishwas and the Income Tax Department has since issued Form 3 bearing Certificate No. 234845210310121, in response to the application filed by the assessee, under section 5(1) of the Direct Tax Vivad se Vishwas Act, 2020, therefore the appeal of the assessee may be allowed to be withdrawn.

4. The Ld. DR did not object if appeal of the assessee is dismissed as withdrawn.

5. In view of the above the appeal of the assessee is dismissed as withdrawn.

6. In the result, appeal of the assessee is dismissed.

(Order pronounced in the open Court on 23/02/2021)

Sd/-

(R.L. NEGI)

JUDICIAL MEMBER

Dated : 23/02/2021

AG

Sd/-

(N.K. SAINI)

VICE PRESIDENT

आदेशकीप्रतिलिपिअग्रेषित/ Copy of the order forwarded to :

1. The Appellant
2. The Respondent
3. CIT
4. The CIT(A)
5. DR, ITAT, Chandigarh
6. Guard File